

Recovery of outstanding amount from producers/agents

519. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the answer to Unstarred Question 2067 given in the Rajya Sabha on the 12th December, 2011 and state:

(a) the details of amount spent on appointment of Arbitrators for recovery of several crores of rupees from producers/agencies;

(b) the names of defaulting producers whose bank guarantees (BG) have been encashed with the details of amount of BGs; and

(c) the details of action taking against (i) M/s Fame Communications; (ii) M/s Cinevista; (iii) M/s Creative Channel and (iv) M/s Nimbus for recovery of dues, so far with the details of principal and interest due from them ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) Prasar Bharti has informed that an amount of Rs 5,82,504 has been spent from 2004 till date on appointment of Arbitrators through Delhi and Calcutta High Courts in respect of 28 cases.

(b) The list of defaulting producers whose bank Guarantees have been encashed till date alongwith the details of amount of BGs is given in Statement. (See below)

(c) Prasar Bharti has informed that proceedings were initiated by filing claim against M/s Fame Communications (M/s Cinevista), M/s Creative Channel and M/s Nimbus Communication before respective arbitral tribunal for the amounts as under:-

Name of Agency/Producer	Principal Amount (in Rs) as on date	Interest (in Rs) as on date
M/s Fame Communications (M/s Cinevista)	11,37,03,230	9,99,02,508
M/s Creative Channel	15,46,00,504	8,02,51,753
M/s Nimbus Communication	6,28,00,600	1,34,41,198

Prasar Bharti has further informed that justice M.L.Pendse, High Court of Bombay, had passed a judgment in favour of Prasar Bharti on 5.7.2002 ordering M/s Nimbus to pay an amount of Rs 7,62,41,798/- along with interest @ 18% per annum on the principal sum of Rs 6,28,00,600/- with effect from 1.9.1998 to Prasar Bharti. The matter is at present pending in appeal in the Bombay High Court. However, in terms of the order of the High Court, M/s Nimbus has already paid a sum of Rs 3.00 crore and has furnished a Bank Guarantee for Rs 4.00 crore to the Hon'ble High Court.

Statement*List of bank gurantees encashed from January, 2010-12 till date*

Sl.No.	Agency Name	Encashment Date	Bank Name	Amount (in Rs)
1.	M/s Liazo, Kolkata	04.01.2010	Allahabad Bank	2,50,000
2.	M/s PAS International	20.01.2010	Syndicate Bank	22,00,000
3.	M/s PAS International	20.01.2010	Oriental Bank of Commerce	3,00,000
4.	M/s Signet Communication Pvt. Ltd	12.02.2010	Bank of India	1,20,000
5.	M/s Mast Media Pvt. Ltd	13.5.2010	Bank of India	2,50,000
6.	M/s Pritist Nandy Communication	12.10.2010	Standard Chartered Bank	3,00,000
7.	M/s Art Advertising	13.01.2011	Union Bank of India	32,80,000
8.	M/s Art Advertising	13.01.2011	Union Bank of India	4,80,000
9.	Joel Advertising	23.09.2011	Union Bank of India	2,50,000
10.	TBWA Anthem	24.11.2011	Standard Chartered Bank	7,00,000
11.	PSI (Population Services International)	24.11.2011	Standard Chartered Bank	3,00,000

Reservation in promotion

520. SHRI AMBETH RAJAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to State:

(a) whether reservation in promotion is strictly followed in implemented in the Ministry as per the provisions made in the Constitution through 77th Amendment;

(b) if so, the details of promotion made during the last five years in all the categories;

(c) if not, the reason therefor; and

(d) by when the same would be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) to (d) The information is being collected and will be laid on the Table of the House in due course.